

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 105**  
**(IB)-455(PB)/2017**

**IN THE MATTER OF:**

Assets Care And Reconstruction Enterprise .... Petitioner/Applicant  
Limited

Vs.

M/s. Forging Pvt. Ltd.

.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 08.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : None

For the Liquidator : Mr. Sajeve Deora, Liquidator

For the Respondent : Adv. Dhananjay Gupta

**ORDER**

**New Ivn. P-22/2024 & New IA-2099/2024**

None appeared on behalf of the Applicant.

Mr. Sajeve Deora, Liquidator and Respondent in these applications  
appears through VC.

Mr. Dhananjay Gupta, Ld. Counsel for the Respondent in the main  
matter i.e. M/s. Forging Pvt. Ltd. appears physically.

At request, list the matter **on 04.06.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**